

COURT- 1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APL No. 228 OF 2019 & IA No. 1808 OF 2019 & IA No. 480 OF 2019

Dated: 3rd October, 2019

Present:
Hon'ble Mrs. Justice Manjula Chellur, Chairperson
**Hon'ble Mr. Ravindra Kumar Verma, Technical
Member(electricity)**

In the matter of:

GRIDCO Limited

.... Appellant(s)

Versus

GMR Kamalanga Energy Limited

.... Respondent(s)

Counsel for the Appellant(s) : Raj Kumar Mehta
Himanshi Andley

Counsel for the Respondent(s) : Vishrov Mukerjee
Raveena Dhamija

ORDER

IA No. 1808 of 2019

(Application for condonation of delay in filing rejoinder)

For the reasons set out in the application, delay of 24 days in filing the rejoinder is condoned. Application is disposed of.

Appeal No. 228 of 2019 & IA No. 480 of 2019

Pleadings are complete.

List the matter for hearing on **06.02.2020.**

**Ravindra Kumar Verma
Technical Member(electricity)**

**Justice Manjula Chellur
Chairperson**

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